

ITEM NO.32

COURT NO.7

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) Nos.13050-13051/2024

(Arising out of impugned final judgment and order dated 27-05-2024 in CWP No. 7927/2023 27-05-2024 in CWP No. 9071/2024 passed by the High Court Of Punjab & Haryana At Chandigarh)

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

NARINDER CHUGH & ORS.ETC.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 30-09-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mrs. Archana Pathak Dave, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Ms. Khusboo Agarwal, Adv.
Ms. Neelakshi Bhadauria, Adv.
Mr. Raman Yadav, Adv.
Ms. Aarushi Singh, Adv.

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Puneet Bali, Sr. Adv.
Mr. Alok Jagga, Adv.
Mr. Chritarth Palli, AOR
Mr. Harkirat Singh, Adv.
Mr. Kalyani Bhide, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Mr. Chritarth Palli, learned counsel has put in appearance for respondent no.1 (Narinder Chugh) on caveat.

Mr. Mukul Rohatgi and Mr. Puneet Bali, learned senior counsel appearing on behalf of the said

respondent, on instructions, pray for and are granted four weeks' time to file counter affidavit.

Notice be issued to the unrepresented respondents.

Tag with Special Leave Petition (Cr1.) No.7735 of 2024.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER